CENTRAL ADMINISTRATIVE TRIBUNAL, ALIAHAPAD BENCH, A_L_LA_HA_BA_D

DATED : ALLAHABAD THIS THE 17TH DAY OF JANUARY, 1996.

CORAM:

Hon'ble Mr. Justice B.C.Saksena, V.C. Hon'ble Mr. S. Das Gupta, Member-A

CONTEMPT APPLICATION NO. 729 of 1993.

IN

ORIGINAL APPLICATION NO. 1214/1992.

- The Welfare Association (Ex-Servicemen) Kanpur through its General SecretarySri K. P. Srivastava.
- Sri K. P. Srivastava resident of 237/6, P.O.Jajmau J.K COlony, Kanpur.
- Sri R. C. Srivastava S/o. late Sri Sudama La1 Srivastava.
- 4. Sri S.P.S.Marvaha, S/o. late Sri R.S.Marvaha.
- 5. Sri R. C. Pandey S/o. late Sri P.N. Pandey
- 6. Sri Seva Singh son of late Sri Harbans Singh
- 7. Sri R.C. Gupta son of Sri B. P. Gupta.
- 8. Sri M.K. Lodhi S/o. late Sri Shyam Lal
- 9. Sri K.K.Avasthi s/o. late Sri Ram Manohar Awasthi.
- 10. Sri Govind Singh son of Sri Bhagwan Singh
- 11. Sri A. K. Dwivedi s/o. late Sri H.R. Dwivedi.
- 12. Sri K.K.Rai s/o. late Sri S. B. Rai.
- 13. Sri R.C. Katiyar son of Late Sri Mitra Sen Katiyar.
- 18. Sri P.K.Trivedi s/o. Sri L.N.Trivedi
- 15. Sri Y.V.Singh son of Sri S.L.Singh
- 16. Sri R.K.Tevari s/o. Sri B.D.Tewari
- 17. Sri S.N. Gupta, son of Late Sri B.L.Gupta.
- 18. Sri Rama Kant son of Sri Raj Narain.
- 19. Sri H.S. Advani son of Sri Late R.V.Adwani.
- 20. Sri B.S. Pandey son of Sri Markandey Pandey.
- 21. Sri N. K. Pandey son of late Sri P. D. Pandey
- 22. Sri P. N. Misra son of Sri S. N. Misra.

23. Sri A. P. Bagchi son of Sri J. P. Bagchi

24. Sri Trilok Singh son of Sri Bhagwan Singh

25. Sri Bachi Ram son of Sri Dhan Ram

26. Sri Pyare Lal son of late Sri Mangal Pd.

27. Sri Hori Lal Pal s/olate Sri Radhey Lal Pal.

28. Sri J.V. Trindate S/o. Sri K. S. Trindidade,

29. Sri D. C. Vishwakarma s/o. late Sri Dhani Ram Vishwakarma

30. Sri Ramesh Chandra Chaturvedi s/o. Sri Anant Ram Chatufvedi.

All employees of Reserve Bank of India, Kanpur.

...Applicant/ Retitioners.

(BY ADVOCATE SRI G. N. VERMA & SRI SHYAM KUMAR)

VER SUS

Mrs. R. S. Khan, Chief Controller of Defence, Accounts (Pensions), Draupadi Ghat, Allahabad.

....Respondent.

(BY ADVOCATE SRI N. B. SINGH)

O R D E R (Oral)

(By Hon.Mr.B.C.Saksena, V.C.)

Sri C. S. Singh, learned counsel for the respondent has brought to our notice the fact that O.A.No.1214 of 1992 was decided alongwith connected O.As. by a decidion dated 20.7.1995 passed by a Division Bench. Consequent to dismissal of the said O.As. in one of the contempt petition arising out of an application No. 544/93 with CCA No.1338 of 1993 separately (Ex. Servicemen Welfare Association, Kanpur Vs. Mrs. R. S. Khan was also disposed of by order dated 23.11.1995. O. A. No. 554 of 1993 was also decided amongs the various O.As.by the aforesaid

judgment. We, accordingly, are of the opinion that this contempt application which was filed for alleged wilful disobedience on the part of the respondent to comply with the interim order passed, deserves to be disposed of. Since the interim order no longer survives, the notice issued to the respondent is discharged.

Member-(A)

Vice-Chairman

Pandey/-